

ITEM NO.54

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).21901/2019

(Arising out of impugned final judgment and order dated 20-05-2019 in SB No. 29803/2017 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

SARDAR KHAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 61079/2022 - APPLICATION FOR PERMISSION
IA No. 31168/2022 - APPLICATION FOR PERMISSION
IA No. 70797/2020 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 70796/2020 - EXEMPTION FROM FILING O.T.
IA No. 139368/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 04-08-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Shankar Kumar Jha, Adv.
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s) Ms. Garima Prasad, Sr. A.A.G.
Mr. Pradeep Misra, AOR
Mr. Daleep Dhyan, Adv.
Mr. Manoj Kumar Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

[DEEPAK JOSHI]
COURT MASTER

[KAMLESH RAWAT]
ASSISTANT REGISTRAR